(2)

The Co-operative Banks (Nomination) Rules, 1985²

In exercise of the powers conferred by Section 52 read with Sections 45-ZA, 45-ZE, 45-ZE and 56 of the Banking Regulation Act, 1949 (10 of 1949) and after consultation with the Reserve Bank of India, the Central Government hereby makes the following rules, namely:—

- **1. Short title and commencement.**—(1) These rules may be called the Cooperative Banks (Nomination) Rules, 1985.
- (2) They shall come into force on the date of their publication in the official Gazette.
- **2. Nomination in respect of deposits.**—The nomination to be made by the depositor or, as the case may be, all the depositors together in respect of a deposit held by a co-operative bank to the credit of one or more individuals shall be in Form DA 1.
- (2) The said nomination may be made only in respect of a deposit which is held in the individual capacity of the depositor and not in any representative capacity as the holder of an office or otherwise.
- (3) Where the nominee is a minor, the depositor or, as the case may be, all the depositors together may, while making the nomination, appoint another individual not being a minor, to receive the amount of the deposit on behalf of the nominee in the event of the death of the depositor or, as the case may be, all the depositors during the minority of the nominee.
- (4) In the case of a deposit made in the name of a minor, the nomination shall be made by a person lawfully entitled to act on behalf of the minor.
- (5) The cancellation of the said nomination to be made by the depositor or, as the case may be, all the depositors together, shall be in Form DA 2.
- (6) A variation of the said nomination to be made by the depositor or, as the case may be, all the depositors together, shall be in Form DA 3.
 - (7) The said nomination shall be made in favour of only one individual.
- (8) (a) A nomination, cancellation of nomination or variation of nomination may be made as aforesaid at any time during which the deposit is held by a cooperative bank to the credit of the depositor or depositors, as the case may be.
- (b) In the case of a deposit held to the credit of more than one depositor, the cancellation or variation of a nomination shall not be valid unless it is made by all the depositors surviving at the time of the cancellation or variation of the nomination.

Vide Noti. No. S.O. 266(E), dated March 29, 1985, published in the Gazette of India, Extra., Pt. II, S. 3(ii), dt. 29-3-1985, pp. 30-38.

- (9) The co-operative bank shall acknowledge in writing, to the concerned depositor or depositors the filing of the relevant duly completed Form of nomination or cancellation of nomination or variation of nomination, as the case may be, in respect of a deposit.
- (10) The relevant duly completed Form of nomination or cancellation of nomination or variation of nomination filed with the co-operative bank shall be registered in the books of the co-operative bank.
- (11) A nomination or cancellation of nomination or variation of nomination shall not cease to be in force merely by reason of the renewal of the deposit.
- **3.** Nomination in respect of articles in safe custody.—(1) The nomination to be made by an individual (hereinafter referred to as "the depositor"), in respect of articles left in safe custody with a co-operative bank shall be in Form SC 1.
- (2) Where the nominee is a minor, the depositor may, while making the nomination, appoint another individual not being a minor, to receive the said Articles on behalf of the nominee in the event of the death of the depositor during the minority of the nominee.
- (3) Where the articles are left in safe custody with a co-operative bank in the name of a minor, the nomination shall be made by a person lawfully entitled to act on behalf of the minor.
- (4) The cancellation of the said nomination to be made by the depositor shall be in Form SC 2.
- (5) The variation of the said nomination to be made by the depositor shall be in Form SC 3.
 - (6) The said nomination shall be made in favour of only one individual.
- (7) A nomination, cancellation of nomination or variation of nomination may be made by the depositor at any time during which the articles so deposited are held in safe custody by the co-operative bank.
- (8) The co-operative bank shall acknowledge in writing, to the depositor, the filing of the relevant duly completed Form of nomination or cancellation of nomination or variation of nomination, as the case may be, in respect of the articles so deposited.
- (9) The relevant duly completed form of nomination or cancellation of nomination or variation of nomination filed with the co-operative bank, shall be registered in the books of the co-operative bank.
- **4. Nomination in respect of safety locker.**—(1) The nomination to be made by an individual who is a sole hirer of a locker from a co-operative bank shall be in Form SL 1.
- (2) Where the locker is hired from a co-operative bank by two or more individuals jointly, the nomination to be made by such hirers shall be in Form SL 1-A.

- (3) In the case of a sole hirer of a locker, nomination shall be made in favour of only one individual.
- (4) Where the locker is hired in the name of a minor, the nomination shall be made by a person lawfully entitled to act on behalf of the minor.
- (5) The cancellation of the said nomination to be made by the sole hirer or, as the case may be, joint hirers of a locker shall be in Form SL 2.
- (6) A variation of the said nomination to be made by the sole hirer of a locker shall be in Form SL 3.
- (7) A variation of the said nomination to be made by the joint hirers of a locker shall be in Form SL 3-A.
- (8) A nomination, cancellation of nomination or variation of nomination may be made as aforesaid at any time during which the locker is under hire.
- (9) A co-operative bank shall acknowledge in writing to the sole hirer or joint hirers, the filing of the relevant duly completed Form of nomination or cancellation of nomination or variation of nomination, as the case may be, in respect of the locker so hired.
- (10) The relevant duly completed Form of nomination or cancellation of nomination or variation of nomination filed with the co-operative bank shall be registered in the books of the co-operative bank.

FORM DA 1

Nomination under Section 45-ZA read with Section 56 of the Banking Regulation Act, 1949 and Rule 2(1) of the Co-operative Banks (Nomination) Rules, 1985 in respect of the bank deposits

I/We	nominate the following person to whom in the event of my/our/
[Name(s) and address(es)]	
minor's death, the amount of the dep	osit, particulars whereof are given below, may be returned by

(Name and address of branch/office in which deposit is held)

	Depos	sit		Nominee		
Nature of	Distinguishing No.	Additional details, if any	Name	Address Relationship with depositor, if any	Age	If nomined is a minor, his date of birth

*2. As the nominee is a minor on this date, I/We appoint Shri/Smt./Kum
to receive the amount of the deposit on behalf of the nominee in the
(Name, address and age)
Event of my/our/minor's death during the minority of the nominee.

Place:

† Signature(s)/Thumb impression(s) of depositor

Date:

Name(s), signature(s) and address(es) of witness(es);

- † Strike out if nominee is not minor.
- * Where deposit is made in the name of a minor, the nomination should be signed by a person lawfully entitled to act on behalf of the minor.
- ‡ Thumb impression(s) shall be attested by two witnesses.

FORM DA 2

Cancellation of nomination under Section 45-ZA read with Section 56 of the Banking Regulation Act, 1949 and Rule 2(5) of Co-operative Banks (Nomination) Rules, 1985 in respect of bank deposits

		me
I/We	hereby cano	el the nomination made by — in favour of
	[Name(s) and address(es)]	us
	in respect of	
(Name	and address)	(give details of deposit)
Place:		* Signature(s)/Thumb impression(s) of depositor(s).
Date:		
	(s), signature(s) and s(es) of witness(es)‡	

- * Where deposit is made in the name of minor, the cancellation of nomination should be signed by a person lawfully entitled to act on behalf of the minor.
- † Thumb impression(s) shall be attested by two witnesses.

FORM DA 3

Variation of nomination under Section 45-ZA read with Section 56 of the Banking Regulation Act, 1949 and Rule 2(6) of the Co-operative Banks (Nomination) Rules, 1985 in respect of bank deposits

1	me
_	cancel the nomination made by — in favour of
We	[Name(s) and address(es)] us
••••	and hereby nominate the following person to whom in the event of my/
(Na	me and address)
our/ by	minor's death the amount of the deposit, particulars whereof are given below may be returned
• • • •	
	(Name and address of branch/office in which deposit is held).

Deposit			Nominee			
Nature of	Distinguishing No.	Additional details, if any	Name	Address Relationship with depositor, if any	Age	If nominee is a minor, his date of birth
†2. As th	e nominee is a n	ninor on this	date, I/We	e appoint Shri/Smt./Kum		upower same and a
		••••••		(Name, ac	ddress and age)
	the amount of the minority of the		behalf of	the nominee in the event	of my/ou	r/minor's death
Place:		*		* Signature(s)/	Thumb ir	mpression(s) of depositor(s).
	signature(s) and s) of witness(es					
† *	signed by a pe	t is made in erson lawfully	the name rentitled	of a minor, the variation to act on behalf of the mind by two witnesses.		ination should b
			FOR	M SC 1		
No	Regulation A	Act, 1949 a ion) Rules,	nd Rule 1985 in	read with Section 56 3(1) of the Co-oper respect of articles l o-operative bank	ative B	anks
I,		. nominate th	e followir	ng person to whom, in the	event of	my/minor's deat
	1 11	-1				
(N	ame and addres	S)				

	Articl	es		Nominee		
Nature of	Distinguishing mark or No.	Additional details, if any	Name	Address Relationship with depositor, if any	Age	If nomined is a minor, his date of birth

238	CO-OPERATIVE BANKS (NOM	INATION) RULES, 1985	[FORM SC 2
†2. As the nominee	is a minor on this date, I appoint	t Shri/Smt./Kum	
		(name	, address and age)
to receive the said a minority of the non	articles on behalf of the nominee, ninee.	in the event of my/minor'	s death during the
		* Signature(s)/Thu	mb impression(s)
			of depositor(s).
Name(s) and address	ss(es) and		
Signature(s) of witr	ness(es)‡		
* Where a signed b	at if nominee is not a minor. rticles are left in safe custody in y a person lawfully entitled to ac impression shall be attested by tw	t on behalf of the minor. o witnesses.	omination should be
	FORM SO	-	
Banking Bar	f nomination under Sectior Regulation Act, 1949 and I nks (Nomination) Rules, 19 left in safe custody with nereby cancel the nomination mad	Rule 3(4) of the Co-op 185 in respect of artico Co-operative bank	perative le,
(Name and addr			
	NF S	1.000	(ame and address)
	left by me in sa	fe custody with	
	address of branch/office in which	h the articles are left in saf	e custody)
Particulars whereof a		a was decised and lost in but	o custody)
	Particulars of A	Articles	
Nature of arti	cles Distinguishing Ma	rk or No. Additiona	l details, if any
		•	
Place:		* Signature(s)/T	humb impression
Date:		218.11.10(0)// 1	of denositor(s)

* Where articles are left in safe custody in the name of a minor, the cancellation of nomination should be signed by a person lawfully entitled to act on behalf of the minor.

‡ Thumb impression shall be attested by two witnesses.

Name(s), Signature(s) and address(es) of witness(es)†

FORM SC 3

Variation of nomination under Section 45-ZC read with Section 56	of the
Banking Regulation Act, 1949 and Rule 3(5) of Co-operative Banking	nks
(Nomination) Rules, 1985 in respect of articles left in safe	
custody with co-operative bank	

		cusious	with Co	o-operative bank		
I,	c	ancel the non	nination n	nade by me in favour of .		
(Na	ame and address)				(Nam	ne and address
		whereof are	given belo	m in the event of my/mi ow, may be returned by .		
	(Name and add			n which articles are left i		
	Articl	es		No	minee	
Nature of	Distinguishing mark or No.	Additional details, if any	Name	Address Relationship with depositor, if any	Age	If nominee is a minor, his date of birth
†2. As th	ne nominee is a n	ninor on this	date, I ap	point Shri/Smt./Kum		
						ddress and age
	re the said article of the nominee.	s on behalf of	f the nom	inee, in the event of my/	minor's d	eath during the
Place:				* Signature/Thumb	impressi	on of deposito
Date:						
Name(s)), signature(s) and	d				

- † Strike out if nominee is not a minor.
- * Where articles are left in safe custody in the name of a minor, the nomination should be signed by a person lawfully entitled to act on behalf of the minor.
- ‡ Thumb impression shall be attested by two witnesses.

FORM SL 1

Nomination under Section 45-ZE read with Section 56 of the Banking Regulation Act, 1949 and Rule 4(1) of the Co-operative Banks (Nomination) Rules, 1985 by sole hirer in respect of safety locker

	Ruies, 1985 by sole nirer in respect of safety locker
I,	nominate the following person to whom in the event of my/minor's
(Nan	ne and address)
death	
	(Name and address of branch/office in which the locker is situated)
to the locker a	and liberty to remove the contents of the locker, particulars whereof are given below:

Locker				Nominee		
Nature of	Distinguishing mark or No.	Additional details, if any	Name	Address	Relationship with hirer, if any	Age

Place:

* Signature/Thumb impression of hirer.

Date:

Name(s) and address(es)

and Signature(s) of witness(es)†

- * Where the locker is hired solely in the name of a minor, the nomination should be signed by a person lawfully entitled to act on behalf of the minor.
- † Thumb impression shall be attested by two witnesses.

FORM SL 1-A

Nomination under Section 45-ZE read with Section 56 of the Banking Regulation Act, 1949 and Rule 4(2) of the Co-operative Banks (Nomination) Rules, 1985, by joint hirers in respect of safety locker

 $\hbox{I/We } \ldots \\ \hbox{nominate the following person(s) to whom in the event of the death}$

[Name(s) & address(es)]

of one or more of us

[Name and address of branch/office in which the locker is situated] may give access to the locker and liberty to remove the contents of the locker, particulars whereof are given below, jointly with the survivor or survivors of us.

Locker				Nominee(s)		
Nature of	Distinguishing mark or No.	Additional details, if any	Name	Address	Relationship with hirer(s), if any	Age

Place:

* Signature/Thumb impression of hirers.

Date:

Name(s), signature(s) and address(es) of witness(es)†

^{*} Thumb impression(s) shall be attested by two witnesses.

FORM SL 2

Cancellation of nomination under Sections 45-ZE and 52 read with Section 56 of the Banking Regulation Act, 1949 and Rule 4(5) of the Co-operative Banks (Nomination) Rules, 1985 in respect of safety locker

I/We hereby cancel the nomination(s) made by me/us in

avour of	[Name(s) and addre						
[Nan	ir ne(s) and address(es	876	afety lock	ter, the partic	ulars whereof are give	en below:	
Locker				Nominee(s)			
Nature of	Distinguishing mark or No.	Additional details, if any	Name	Address	Relationship with hirer(s), if any	Age	
-				7-00/F-82			
Place:				* Signature	Thumb impression of	hirer(s).	
Date:							
), signature(s) and						
address	(es) of witness(es)†						
		l by person lawf	fully entitl	ed to act on l	or, the cancellation of behalf of the minor.	nomination	
	• ** *********************************		ORM SI				
Vario of th	ne Banking Regi	ılation Act, 1	949 and	! Rule 4(6)	52 read with Secti of Co-operative E pect of safety locke	Banks	
I,	can	cel the nominat	ion made	by me in favo	our of		
(1	Name and address)				(Name and	address)	
and herel	by nominate the foll	owing person to	whom in	the event of	my death/minor's dea	th	
				2.00000			
	STATE OF STREET STATE OF STREET				ocker is situated)		
may give are given		er and liberty to	remove 1	the contents	of the locker, particul	ars whereo	

Locker				Nominee		
Nature of	Distinguishing mark or No.	Additional details, if any	Name	Address	Relationship with hirer, if any	Age
Place:				* Signati	re/Thumb impression	of hirer.
Date:						
Name(s)	, signature(s) and					
address(e	es) of witness(es)†	•				
†	by a person law	fully entitled to a ion shall be attest	ct on beha ted by two	of the min witnesses.	, the nomination shoul nor.	d be signe
T7			RM SL 3	0 00000		
Ban (1	king Regulatio Nomination) R	on Act, 1949 a. ules, 1985 by	nd Rule joint hir	4(7) of the ers in resp	read with Section . e Co-operative Ba pect of safety locke	nks er
			ination(s)	made by us	in favour of	
	[Name(s) and add					
			ominate th	e following	person(s) to whom in t	he event o
	e(s) and address(e					
the death o	f one or more of u					
					ce in which the locker	
may give a given belov	ccess to the locker w, jointly with the	and liberty to res survivor or survi	move the overs of us.	contents of the	ne locker, particulars v	vhereof are
Locker				Nominee(s)		
Nature of	Distinguishing mark or No.	Additional details, if any	Name	Address	Relationship with hirers, if any	Age
Place:	.,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,			* Signatur	e/Thumb impression o	f hirers.
Date:					•	
Name(s).	signature(s) and					

address(es) of witness(es)†

 $[\]dagger$ Thumb impression(s) shall be attested by two witnesses.